

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No. 146/2016

New Delhi, this the 25th day of April, 2016.

**HON'BLE MR. JUSTICE PERMOD KOHLI, CHAIRMAN
HON'BLE MR. SUDHIR KUMAR, MEMBER (A)**

Sh. S.R. Senapati, IRS Aged about 51 years,
S/o Shri B.C. Senapati,
Addl. Commissioner of Income Tax,
Range-64, Room No.102, Block B,
Civic Centre, Minto Road, New Delhi-110002. ...Applicant
(By Advocate: Mr. S.K. Gupta)

Versus

1. The Secretary,
Govt. of India, Ministry of Finance,
Department of Revenue,
North Block, New Delhi-110001.
2. The Inquiry Officer,
Being the CIT (TDS) Bhubaneshwar,
Aayakar Bhawan, Annexe
Rajaswa Vihar, Bhubaneshwar-751007.
3. Shri N. Jayasankar, IRS
CIT (TDS), Bhubaneshwar,
C/o Pr. CCIT, Odisha,
Rajaswa Vihar, Bhubaneshwar-751007
4. Central Vigilance Commission,
Through its Secretary,
Satarkata Bhawan, GPO Complex,
INA, A Block, New Delhi-110023. ... Respondents
(By Advocate: Ms. Madhurima Tatia)

ORDER (ORAL)

By Mr. Justice Permod Kohli

Learned counsel for the respondents has placed on record a copy of order dated 11.04.2016 of Under Secretary to the Govt. of India addressed to Principal Chief Commissioner of Income Tax, accompanied

with order dated 08.04.2016 whereby the representation of the applicant has been rejected. A copy of this order has already been served upon the learned counsel for the applicant in the Court.

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2. In view of the aforesaid order, learned counsel for the applicant seeks to withdraw this O.A. with liberty to file fresh one, challenging the order dated 08.04.2016. Prayer is allowed.

(SUDHIR KUMAR)
MEMBER (A)

(PERMOD KOHLI)
CHAIRMAN

/kdr/